

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 24.04.2017
COURT NO. 9
ITEM NO. 42

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 21880 OF 2014
WITH PRAYER FOR INTERIM RELIEF

DIR., U.P. RAJYA KRISHI UTPADAN MANDI PRAISHAD & ORS. ...PETITIONERS
VERSUS

AMAR NATH INDUSTRIES & ORS. ...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 10.04.2017 with an office report dated 07.04.2017, when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel
for the petitioners seeking adjournment, two weeks'
time is granted for filing rejoinder affidavit. ”

It is submitted that the Counsel for Petitioner has not filed the Rejoinder Affidavit till date.

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this Report.

Dated this the 21st day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Pradeep Misra, Advocate
Mr. Jitendra Kumar, Advocate
Mr. Rajiv Yadav, Advocate

ASSISTANT REGISTRAR